

(16)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : CP/661/(IB)/CB/2017
NAME OF THE PETITIONER(S) : FOSECO INDIA LTD
NAME OF THE RESPONDENT(S) : RLS ALLOYS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Rahul Chandra Kumar

Op. Ld. L.

Shariq

ORDER

Counsel for Applicant present. There is no representation on behalf of the Corporate Debtor. As seen from the order dated 25.01.2018, there was no representation on behalf of the Corporate Debtor. But, an opportunity was granted for causing his appearance on this day. It is also on record that the Corporate Debtor caused his appearance through his Counsel in the matter and also paid Rs.30,000/- by way of Demand Draft dated 12.01.2018 to the Operational Creditor. It appears that the Corporate Debtor is not interested to pursue the matter and deliberately absented himself. Therefore, the Corporate Debtor is proceeded *ex parte*. Counsel for the Applicant is directed to submit arguments on next date of hearing. Put up on **23.02.2018 at 10.30 A.M.**

-59-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk